

Central Administrative Tribunal, Principal Bench

Original Application No.470 of 2003

M.A.No.498/2003

New Delhi, this the 3rd day of March, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

1. Dr. Kameshwar Singh,  
R/o Flat No. 46, Type-V  
Delhi College of Engineering Campus,  
Bawana Road,  
Delhi-42
2. Shri C.P. Gupta  
S/o Shri K.S. Gupta,  
R/o House No. 853, Gali Mantola,  
Pahar Ganj,  
New Delhi.
3. R/o S-202, Nivedia Kunj,  
Sector-10, R.K. Puram  
New Delhi.
4. Shri S.K. Jain, Ex-CTO  
S/o Shri Anand Kumar Jain,  
R/o B-4/94, Yamuna Vihar,  
Delhi.
5. Shri R.S. Awasthi,  
S/o Shri R.B. Awasthi,  
R/o 113, Tagore Nagar,  
Dayal Bagh,  
Agra (UP).
6. Shri A.N. Singh,  
S/o Shri Suryabhan Singh,  
R/o C-24/310, Gaur Enclave,  
Shalimar Garden Ext. II  
Sahibabad, Ghaziabad  
(UP)
7. Shri Radheyshyam, Scientist  
S/o Shri Yagya Narain Tripathi,  
NCMRWF, Super Computer Centre,  
Mansam Bhawan, Lodi Road,  
New Delhi-3
8. Shri Shyam Sunder,  
S/o Shri Balwant Singh  
WZ-40, Chunnamal Park,  
Near East Punjabi Bagh,  
New Delhi-26

.... Applicants

(By Advocate: Shri Kamal Deep)

Versus

1. Union of India through,  
The Secretary,  
Ministry of Textile,  
New Delhi

- 2. Development Commissioner(Handicraft)  
Office of the Development Commissioner(Handicraft)  
West Block No.7, R.K.Puram,  
New Delhi.
- 3. Additional Development Commissioner(Handicraft)  
West Block No.7, R.K.Puram,  
New Delhi.
- 4. Regional Director(CR)  
Office of the Development Commissioner (Handicraft)  
Mahanagar(Extension),  
Lucknow.

.... Respondents

O R D E R(ORAL)

By Justice V.S. Aggarwal,Chairman

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M.A. is allowed subject to just exceptions.  
Filing of the joint application is permitted.

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2. By virtue of the present application, the applicants seek a direction to the respondents to the awarding of the scale of Rs.550-900. It is contended that similarly situated other employees have been given the said scale. In support of their claim, the applicants have referred to certain decisions of this Tribunal as well as of the High Court of Judicature of Jammu & Kashmir at Srinagar in the case of Ali Mohd. Malik & ors. vs. Union of India & ors. (SWP-971/98) decided on 4.10.99. It is stated that appeal against the same has since been dismissed.


3. In this regard, admittedly a representation dated 22.7.2002 has been sent and it has been pointed that no


*Aggarwal*

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decision has been taken.

4. Taking stock of these facts, it is directed that respondent no.2 would consider the aforesaid representation and pass a speaking order preferably within six months from the receipt of the certified copy of the present order and communicate it to the applicants. With these directions, the O.A. is disposed of.

  
( V.K. Majotra )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/dkm/